

Government of India  
Ministry of Commerce and Industry  
Department of Commerce  
Directorate General of Foreign Trade

Public Notice No. 09 / 2026-27  
New Delhi, dated 11<sup>th</sup> May, 2026

**Subject: Amendments in Para 2.88 and Para 2.91 of Handbook of Procedures-reg.**

In exercise of powers conferred under paragraph 1.03 and 2.04 of the Foreign Trade Policy (FTP) 2023, the Director General of Foreign Trade hereby makes the following amendments in the provisions of Para 2.88 and Para 2.91 of the Handbook of Procedures 2023:

(A) Under Para 2.88 (a) of HBP, a new entry with serial no. xv is inserted after the existing list of Free Trade Agreements (FTAs) as under:

"xv. India-United Kingdom Comprehensive Economic and Trade Agreement (India-UK CETA)"

(B) Under Para 2.91 of HBP 2023, the sub-para (e) is amended as mentioned below:

**"2.91 (e):** In case of India- EFTA TEPA and India-UK CETA, Certificates of Origin may also be obtained on the basis of self-declaration by the exporter concerned, in addition to issuance of Certificate of Origin by an authorised agency".

**Effect of this Public Notice:** Para 2.88(a) and Para 2.91 of the Handbook of Procedures (HBP) 2023 have been amended to facilitate exporters to obtain the Certificate of Origin (CoO) under the India–UK Comprehensive Economic and Trade Agreement (CETA) through self-declaration, in addition to the existing system of issuance of Certificates of Origin by the authorised agencies.



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